

Bill No. 183 of 2022

THE CONSTITUTION (AMENDMENT) BILL, 2022

By

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the article 25 of the Constitution, after clause (1), the following proviso shall be inserted, namely:—

Amendment of article 25.

“Provided that no person or religious organisation shall—

(a) convert any person professing any religion to other religion by way of force, fraud, greed or ensnare; and

(b) indulge in violence even if there are ideological differences with the religion of others.”.

STATEMENT OF OBJECTS AND REASONS

The basic idea of Indian philosophy of life is peace and this idea has been an integral part of Indian political theory since ancient times. Though modern political theories describe the personal relations of the individuals and relations of the individual and the State, yet, the relation between the human being and the God is beyond the extent of political thinking. The Constitution of India provides freedom to all individuals to follow their respective religions and also to propagate their own religion. However, if the religious communities use force, fraud, greed or ensnare to convert the followers of other religions, it is likely to create a threat to public peace and the country will derail from the path of economic development. Indian culture is based on harmonious co-existence and it respects all religion but pronouncing only one religion as apt and causing problems and indulging in violence in front of followers of other religion is neither moral nor constitutional. Hence, this is the duty of the State to check such potential threats so that the followers of all religions may live in a cordial environment.

Hence this Bill.

NEW DELHI;
4 July, 2022.

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

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25. (1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practice and propagate religion.			Freedom of conscience and free profession, practice and propagation of religion.
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(Shri Kunwar Pushpendra Singh Chandel, M.P.)